

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00612/2021

Dated Monday the 12th day of July Two Thousand Twenty One

**CORAM : HON'BLE SHRI. SWARUP KUMAR MISHRA, Member (J)
HON'BLE SHRI. T. JACOB, Member (A)**

(Through Video Conferencing)

M.Muruganantham,
Chief Controller,
Office of the Chief Controller,
Madurai Division, Southern Railway,
Madurai 625010.Applicant

By Advocate M/s. R. Pandian

Vs

1.Union of India rep by,
General Manager,
Southern Railway,
Park Town, Chennai 600003.

2.Senior Divisional Personnel Officer,
Madurai Division,
Southern Railway,
Madurai 625010.Respondents

By Advocate Mr. P. Srinivasan, Sr. Standing Counsel for Railways

ORAL ORDER

(Pronounced by Hon'ble Shri. Swarup Kumar Mishra, Member(J))

The reliefs prayed for in this OA is as follows:

"To call for all records leading to non consideration of his representation for fixing higher pay on promotion from the post of Sr. Goods Guard (in PB-2 with GP 4200) to the post of Section Controller in the same Pay Scale (PB-2 with GP 4200), consequently to direct the 2nd respondent

- i. To fix the pay of the applicant at Rs. 25040/- (ie pay in PB Rs. 20840 + 4200 GP) from 04.11.2011,
- ii. Thereafter to effect consequential increment benefit as on 01.07.2012 and thereafter and re-fixation of his pay on his further promotion as per extant rules and
- iii. To pass such other order/orders as this Hon'ble Tribunal may deem fit and proper and thus to render justice."

2. Heard Mr. R. Pandian, counsel for the applicant & Mr. P. Srinivasan, Sr. Standing counsel for Railways appearing on advance notice.
3. It is submitted by the learned counsel for the applicant that the present grievance of the applicant could be redressed by directing the respondent no. 2 to consider the pending representation of the applicant dt. 06.08.2020 in a time bound manner.
4. In the above circumstances, without going into the merits of the case, this OA is disposed of with a direction to the respondents / competent authority to consider the pending representation of the applicant dt. 06.08.2020 at Annexure A7 and pass a reasoned and speaking order as per law which shall be

communicated to the applicant within a period of two months from the date of receipt of a copy of this order.

5. OA is disposed of at the admission stage. No costs.

6. Copy of the order be supplied to learned counsel on both sides.

(T.Jacob)
Member(A)

(Swarup Kumar Mishra)
Member(J)

12.07.2021

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